

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 360/TT/2018

- Subject** : Approval of transmission tariff from anticipated COD to 31.3.2019 for Assets (02 nos) associated with “East Coast Energy Pvt. Ltd. And NCC Power Projects Ltd. LTOA Generation Projects in Srikakulam Area Part-B” in Eastern and Western Region under Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 9.4.2019
- Coram** : Shri P. K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Ltd. (BSPHCL) and 15 others
- Parties present** : Shri R. B. Sharma, Advocate, BSP(H)CL
Shri Mohit Mudgal, Advocate, BSP(H)CL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri S. K. Niranjana, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

The representative of the petitioner submitted that instant petition is filed for determination of tariff for Asset-I: Angul-Jharsuguda (Sundargarh) 765 kV 02nd D/C line with line reactors (switchable) and termination bays at Angul Sub-station and line reactors at Jharsuguda Sub-station and Asset-II: Jharsuguda (Sundargarh)-Dharamjaygarh 765 kV 02nd D/C line with termination bays at Jharsuguda Sub-station. He submitted that the assets were anticipated to be put into commercial operation on 1.9.2018 at the time of filing the petition. However, Asset-I and II were put into commercial operation on 1.12.2018 and 3.11.2018 respectively and there is a time over-run of 34 months and 33 months in case of Asset-I and II respectively. The time over-run is due to delay in obtaining forest clearance and RoW issues. He submitted that increase in the cost of the instant assets when compared to the FR cost is due to the increase in the line length from 245 km to 295 km, higher compensation paid and



increased IDC. He submitted that the completion cost is however within the revised cost estimates. He requested to grant tariff in accordance with Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the computation of PoC charges.

2. The learned counsel for BSP(H)CL submitted that the instant assets were planned for evacuation of power from East Coast Energy Private Limited (ECEPL) and NCC Power Projects Limited (NCPPL) in Andhra Pradesh as part of HCPTC-VII. ECEPL is yet to be commissioned and NCCPPL has been shifted to HCPTC-VI. He submitted that no power is flowing through these lines and hence tariff may not be allowed. He sought two weeks' time to file reply in the matter.

3. The petitioner is directed to submit the following information on affidavit with an advance copy to the beneficiaries by 26.4.2019:-

- (i) Form 11 (Calculation of Interest on Working Capital) in case of Asset-II.
- (ii) Loan other than bond are based on floating rate of interest and the applicable interest rate for loans in "Statement showing IDC discharged upto DOCO" has not been furnished. Therefore, submit the documents indicating the effective rate of interest.
- (iii) Calculation of IDC on foreign loan in case of Asset-II.
- (iv) Details of reasons for time over-run (Asset-wise) in the following format:-

| Asset | Activity | Schedule | | Actual | | Reason(s) of delay |
|-------|------------------------------------|----------|----|--------|----|--------------------|
| | | From | To | From | To | |
| | LOA | | | | | |
| | Supply of structure, equipment etc | | | | | |
| | Civil works and Erection | | | | | |
| | Testing & Commissioning | | | | | |
| | Forest clearance | | | | | |
| | Row issues | | | | | |
| | Any other reason for delay, if any | | | | | |

4. The Commission directed the respondents including, ECEPL and NCCPPL to file their reply by 30.4.2019 and the petitioner to file its rejoinder, if any, by 10.5.2019. The Commission observed that the prayer for grant of AFC for inclusion in the PoC will be considered after the receipt of reply received from the respondents and rejoinder from the petitioner. The Commission further directed the parties to comply with the above directions within the due date mentioned and no extension of time shall be granted.

5. The next date hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/
(T. Rout)
Chief (Law)

